

## **SUPREME COURT OF INDIA**

This file relates to the proposal for appointment of Smt. Justice Rumi Kumari Phukan, Additional Judge of the Gauhati High Court, as Permanent Judge of that High Court.

The Collegium of the Gauhati High Court has unanimously made the above recommendation vide Minutes dated 13<sup>th</sup> November, 2018.

We have taken note of the observations of the Department of Justice that the views of the concerned State Governments have not been received and the file has been referred to the Supreme Court since term of Smt. Justice Rumi Kumari Phukan as Additional Judge is going to expire on 6<sup>th</sup> January, 2019.

In order to ascertain suitability of Smt. Justice Rumi Kumari Phukan, Additional Judge for being appointed as Permanent Judge, we have consulted our colleague who is conversant with the affairs of the Gauhati High Court. A copy of letter of his opinion received in this regard is placed below.

The Committee constituted in terms of the Resolution dated 26<sup>th</sup> October, 2017 of the Supreme Court Collegium to assess the Judgments of the above-named recommendee, has submitted its report. A copy of the report of the two-Judge Committee is placed below.

For purpose of assessing merit and suitability of Smt. Justice Rumi Kumari Phukan, Additional Judge for appointment as Permanent Judge, we have carefully scrutinized the material placed on record and the observations made by the Department of Justice in the file. Having regard to the above, the Collegium finds Smt. Justice Rumi Kumari Phukan, Additional Judge, suitable for being appointed as Permanent Judge.

In view of the above, the Collegium resolves to recommend that Smt. Justice Rumi Kumari Phukan, Additional Judge, be appointed as Permanent Judge of the Gauhati High Court against the existing vacancy.

( Ranjan Gogoi ), C.J.I.

( Madan B. Lokur ), J.

( A.K. Sikri ), J.

December 13, 2018.

